

20/03/2018

नवी काळ

One should treat this notice for information purpose only.

The Board of Directors of the Company has appointed Mr. Dharmesh M. Zaveri, Practising Company Secretary as a Scrutinizer for conducting the Postal Ballot and e-voting process in a fair and transparent manner.

The voting through physical ballot as well as e-voting would commence on Sunday, 18th March, 2018, at 9.00 a.m. and end on Monday, 19th April, 2018, at 5.00 p.m. The e-voting module will be disabled by Central Depository Services (India) Limited (CDSL) at 5.00 p.m. on Monday, 19th April, 2018, and any form received thereafter will not be valid, as any assent or dissent received after the said date will be treated as if the reply from the concerned is not received.

Members can download the Postal Ballot form from the Company's website www.nikhiladhesives.com or CDSL Website www.cdslindia.com / www.evotingindia.com or seek duplicate Postal Ballot form or having any query/grievance related to Postal Ballot may contact at the registered office of the Company at Tel: 022-26835864 or e-mail at nirmal@nikhiladhesives.com and for e-voting may contact Mr. Mehboob Lakhani, Assistant Manager at CDSL, Phiroze Jeejeebhoy Towers, 16th Floor, Dalal Street, Fort, Mumbai - 400001, or E-mail at helpdesk.evoting@cdslindia.com, Tel no. 18002005533.

Result of the voting by postal ballot will be announced on or before Tuesday, 17th April, 2018, at the present Administrative Office of the Company and will be displayed along with the Scrutinizer's report on the company's website www.nikhiladhesives.com and on the CDSL Website www.cdslindia.com / www.evotingindia.com.

For NIKHIL ADHESIVES LIMITED

Sd/-
Umesh J. SANGHAVI
(Managing Director)
DIN: 00491220

Place: Mumbai
Date: 19.03.2018

Public Notice in Form XIII of MOFA (Rule 11(9)(e))

Before the Competent Authority
District Deputy Registrar, Co-operative Societies, Mumbai City (4)
Bhandari Co-op. Bank Building,
2nd floor, P.L. Kale Guruji Marg,
Dadar (West), Mumbai - 400028.

Application u/s 11 of Maharashtra Ownership Flats

(Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

Application No. 18 of 2018

Ayodhya Apartment Co-operative Housing Society Limited,

Through Chairman/Secretary,
Ram Galli, off. S. V. Road, Kandivali (West),
Mumbai - 400 067. ...Applicant

Versus

1. Mr. Chandrakant Poonamchand Shah
Parekh Building, 18, Mama Parmanand Marg,
Mumbai - 400 004.

2. Late Mr. Girish Poonamchand Shah
Legal heirs :-

For and on behalf of
The Laxmikant Cooperative Housing Society Ltd.

Place : Mumbai
Date : 20.03.2018

Sd/
Arvind Bhal
Hon. Secretary

देस राह) श्री. संतोष
अनुना संतोष देशपांडे र-

नामा : पुणे

दिनांक : २०/०३/२०१८

फॉर्म ए जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (वॉलेन्ट्री लिक्विडेशन प्रोसेस) रेग्युलेशन, २०१७ च्या रेग्युलेशन १४ अन्वये)

बाळू इवेस्टमेंट सर्विसेस प्रायव्हेट लिमिटेडच्या स्टोक होल्डर्सच्या माहितीसाठी

१	कॉर्पोरेट व्यक्तीचे नाव	बाळू इवेस्टमेंट प्रायव्हेट लिमिटेड
२	कॉर्पोरेट व्यक्तीचे स्थापनेची तारीख	१४.०९.१९८३
३	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित/नॉंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक, महाराष्ट्र
४	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट आयडेंटिटी नंबर/लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	मु२५२००एमएच१८३पीटीसी३०८३३
५	कॉर्पोरेट व्यक्तीचे नॉंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	रॉयल इंग्लिश बिल्डिंग, १ ला मजला, १४ जे टाटा रोड, मुंबई - ४०० ०२०
६	कॉर्पोरेट व्यक्तीचे परिसमापन सुरुवातीचे तारीख	१५.०३.२०१८
७	परिसमापकाचे नाव, पत्ता, ई-मेल अड्रेस आणि नॉंदणी क्रमांक	नाव : वैद्यनाथन वेंकटरमन डी- ७०४, निळकंठ बिझनेस पार्क, नधानी रोड, विद्याविहार (प), मुंबई - ४०० ०८६. ई-मेल : vwcd@vivekan.com टेलि. क्र. ०२२ - २५१२४४५० कॉर्पोरेट व्यक्तीचे नॉंदणी क्र. आयबीबीआय/आयपीए-००१/आयपी-पी००४५५/२०१७-१८/१०७९८
८	दावे सादर करण्याची अंतिम तारीख	१४.०४.२०१८

याद्वारे सूचना देण्यात येते की, बाळू इवेस्टमेंट सर्विसेस प्रायव्हेट लिमिटेड यांनी वॉलेन्ट्री लिक्विडेशन ला १५ मार्च, २०१८ पासून सुरुवात केले.

बाळू इवेस्टमेंट प्रायव्हेट लिमिटेडच्या स्टोक होल्डर्स यांना याद्वारे परिसमापकाकडे बाब ७ समोरील कार्यालयाच्या पत्त्यावर १४ ऑगस्ट, २०१८ किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

वित्तीय धनकांनी दाव्यांचे त्यांचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

सर्व इतर स्टोक होल्डर्सने दाव्यांचे पुरावे व्यक्तिः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

परिसमापकाचे नाव आणि सही :

सही/-
(वैद्यनाथन वेंकटरमन)

दिनांक : १५.०३.२०१८
स्थळ : मुंबई

District Deputy Registrar, Co-operative Societies, Mumbai City (3)

Competent Authority

under section 5A of the Maharashtra Ownership Flats Act, 1963,

MHADA Building, Ground Floor, Room No.69, Bandra (E),
Mumbai 400 051

Public Notice in Form XIII of MOFA (Rule 11(9)(e))
Before the Competent Authority

एसव्हीसी को
बँक लि. (प्रायव्हेट)

दिल्ले बँक

विधी व वस्तु

२ ला मजला, एसव्हीसी टॉवर
याफोला, सोलापूर (प.)
दूर. : ७११११९८६

ता. २०/०३/२०१८

ज्याअर्थी, एसव्हीसी को-ऑपरेटिव्ह बँक लि.च्या रिक्तदुकरान ऑफ फायनान्सिअल असेट्स अँड ए अंतर्गत व सीव्युरिटी इंडेस्ट (एफोसमेंट) क्लस, २०० प्राप्त अधिकारान्वये कर्जदार/गहाणवटदार मे. निरव शाह (मुख्य कर्जदार) पत्ता खोली क्र. १९, ३ रा मजला - ४०० ००२ तसेच बी/१३१, १ ला मजला, शिवा ३०२ व श्रीमती रुषी निरव शाह (हमीदार) पत्ता फ्लॅट क्र. १४१ए व बी, वालजी लोढा रोड, मुलुंड (पश्चिम) शाह (गहाणवटदार/हमीदार) पत्ता १३, हेम छाया, तसेच फ्लॅट क्र. ००२, १ ला मजला, हंसा विला, (पश्चिम), मुंबई - ४०० ०८० व श्री. निरव यतीन ला. मजला, हंसा विला, फ्लॅट क्र. १४१ए व बी, या ०८० यांना श्री. जयेश छगनलाल शाह व श्रीमती प्रायव्हेट लि.च्या फ्लॅट क्र. ००२, १ ला मजला, हंसा विला, मुलुंड (पश्चिम), मुंबई - ४०० ०८०, मोजमपित १ अंतर्भूत) या मालमतेच्या नॉंदणीकृत गहाणवटअंतर्गत दि. ३०.११.२०१७ रोजीनुसार रु. १,३२,३३,७९५.२ पंचाणव व सव्हीस पेसे मान) अधिक सदर संबंधित रु. १,३२,३३,७९५.२६ वरील पुढील कंत्राटी व्याज मूल्य व प्रभारसमवेत प्रदान सदर सूचनेच्या तारखेपासूनची सूचना दि. २८.१२.२०१७ जारी केली होती.

तथापि, कर्जदारांनी संपूर्ण रकमेचे व्याजसहित प्रदान व आम जनतेस सूचना देण्यात येत आहे की, अग्रोह ऑपरेटिव्ह बँक लि.चे प्राधिकृत अधिकारी यांनी निववाच्या नियम ८ अंतर्गत त्यांना प्राप्त अधिकारान्वये रोनी प्रतिकाल्पक ताबा घेतला आहे.

विशेषतः वरील निर्देशित कर्जदार व अन्य यांना व सदर मातमतेसंदर्भात व्याख्या करू नये व असे को लि.च्या प्रभारसमवेत दि. ३०.११.२०१७ रोजीनुसार बातीस लागू तेव्हातीस हजार सातशे पंचाणव व स प्रदानाच्या तारखेपर्यंत कंत्राटी दराने व्याज तसेच उद अधीन असतील.

मालमतेचे

श्री. जयेश छगनलाल शाह व श्रीमती प्रायव्हेट लि.च्या फ्लॅट क्र. ००२, १ ला मजला, हंसा विला, फ्लॅट क्र. मुंबई - ४०० ०८०, मोजमपित १२८१ चौ. फुट मालमतेचे नॉंदणीकृत गहाणवट.

दिनांक : १६.०३.२०१८

ठिकाण : मुंबई

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BALU INVESTMENT SERVICES PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	Balu Investment Services Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	14.09.1983
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Maharashtra
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U25200MH1983PTC030833
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Royal Insurance Bldg, 1st Floor, 14J Tata Road, Mumbai-400 020
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15.03.2018
7. NAME, ADDRESS, E-MAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF LIQUIDATOR	Mr. Vaidyanathan Venkataraman D-704, Neelkanth Business Park, Nathani Road, Vidyavihar (W), Mumbai - 400 086. Email : vvco@live.in Tel No. 022-25124450 Reg No. of Liquidator: IBB/ IPA-001/ IP-P00455/2017-18/10798
8. LAST DATE FOR SUBMISSION OF CLAIMS	14.04.2018

Notice is hereby given that the BALU INVESTMENT SERVICES PRIVATE LIMITED has commenced voluntary liquidation on March 15, 2018.

The stakeholders of BALU INVESTMENT SERVICES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before April 14, 2018, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : 15.03.2018

Place : Mumbai

(Vaidyanathan Venkataraman)

Name and Signature of the Liquidator:

IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY ORIGINAL CIVIL JURISDICTION COMMERCIAL EXECUTION APPLICATION NO. 15 OF 2017 IN

ARBITRATION APPLICATION NO. 487 OF 2016

INDIA CO-OPERATIVE BANK LTD.,
A CO-OP SOC. DEEMED TO BE REGISTERED
UNDER THE MULTI STATE CO-OP SOC. ACT,
2002 HAVING ITS REGISTERED OFFICE,
CORPORATE AND HEAD OFFICE AT NEW INDIA,
BHAVAN PLOT NO. 1260, TPS IV,
A. V. NAVVEKAR MARG, PRABHADEVI,
MUMBAI - 400 025.APPLICANT

-VERSUS-

1. ANOUSHKA HOSPITAL CONSULTANCY
AND MANAGEMENT SERVICES PVT. LTD.
A COMPANY INCORPORATED UNDER THE COMPANIES
ACT, 1956 HAVING ITS REGISTERED OFFICE AT
3, ASHIRWAD 51, VALLABH NAGAR, N. S. ROAD NO. 2,
J.V.P.D. SCHEME, VILE PARLE WEST, MUMBAI - 400 056
2. NANUBHAIN. DESAI
3. KANCHAN N. DESAI
BOTH BEING DIRECTORS AND GUARANTORS
OF RESPONDENT NO. 1 AND RESIDING AT 3,
ASHIRWAD, 51, VALLABH NAGAR, N. S. ROAD,
NO. 2, J. V. P. D. SCHEME, VILE PARLE WEST,
MUMBAI - 400 056
4. DR. TUSHAR KUMARN. DESAI
RESIDING AT 3, ASHIRWAD, 51, VALLABH NAGAR,
N. S. ROAD NO. 2, J. V. P. D. SCHEME,
VILE PARLE WEST, MUMBAI 400 056RESPONDENTS

WHEREAS in pursuance of a Warrant of Sale of immovable property dated the 14th day of FEBRUARY, 2018, the Sheriff has been directed to sell by public auction at the instance of the Applicant abovenamed; the

Admission was found member of the said

PUBLIC NOTICE

Notice is hereby given to the public at large that the original agreement dated 01/03/2008 executed by and between M/s. Lake End Constructions therein referred to as the vendor AND Shri Abhay Nerkar therein referred to as the purchaser, in respect of Flat No. 302, 3rd Floor Ushus Co-operative Housing Society Limited, situated on plot No. 29, 18-19 T.P.S VI, Santacruz (West), Mumbai : 400054 (hereinafter referred to as the said agreement for the sake of brevity), has been lost, misplaced in transit. All persons are hereby informed not to deal or carryout any transaction with anyone on the basis of the said agreement. Public at large are also informed that my client is in the process of lodging a complaint with the Santacruz Police Station regarding the above said agreement being lost, if any person finds the above said agreement he is requested to return the same to the undersigned at the below mentioned address within 7 days from this present.

Sd/

Advocate, Deepak V. Rajbhar,
Bandra Center of Courts, 2nd Floor, Lawyers Chamber,
Bhaskar Building, Bandra (W), Mumbai : 400 050.



BANK OF MAHARASHTRA

GIRGAUM BRANCH

214 ADARSH NIWAS, Raja Ram Mohan Roy Road,
Girgaum, Mumbai 400 004 TEL.: 022-23821594-23824565

POSSESSION NOTICE

(For Immoveable property) [Rule 8 (i)]

WHEREAS, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 03.01.2018 under Section 13 (2) calling upon (1) M/s. Reena Sales (Borrower) (2) Mr. Girish Bansilal Johari (Proprietor of No.1) (3) Mr Chandraprakash Bansilal Johari (Guarantor) to repay the amount mentioned in the notice being Rs. 88,34,009.13 plus unapplied interest from 03.01.2018 together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notices.

The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken possession of the properties described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 16th day of March, 2018.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE PROPERTY

Flat No. 507, 5th Floor, Garden Towers, 'C' Wing (Akurli Garden CHS Ltd), Plot No.5., RPD-3, Lokhandwala Township, Survey No.91 & 92, Village Akurli, Kandivili (East), Mumbai 400101

Date : 16.03.2018
Place : Kandivili, Mumbai

Authorised Officer &
Chief Manager, Girgaon Branch
Bank of Maharashtra

FORM NO. 23
(Regulation 20 (3))

Government of India
Ministry of Finance and Department of Financial Services,
MUMBAI DEBTS RECOVERY TRIBUNAL NO. 3
1st Floor, M.T.N.L. Exchange Building, Next to Raghuleela Mall,
Near Vashi Railway Station, Vashi, Navi Mumbai - 400 703.
Tel: 27812350

SUMMONS BY WAY OF PAPER PUBLICATION ORIGINAL APPLICATION NO. 704 OF 2017

Exh. No : 10

Bank of Baroda
Versus
Mr. Tushar Bhavsar
...Applicant
...Defendant

WHEREAS the above OA was listed before Hon'ble Presiding Officer on
WHEREAS, the Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 1443944/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 5 of the original application;
- (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number of the original application.

Handwritten signature
Page no. 63